

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Phone: 011-23753942 Fax-23753923**

**Petition No. 392/GT/2020 & 441/GT/2020**

Date: 10.8.2022

To,

Additional General Manager (Commercial),  
NTPC Limited,  
NTPC Bhawan,  
Core-7, Scope Complex,  
7 Institutional Area, Lodhi Road,  
New Delhi – 110003

Sir,

Subject: (a) Petition for revision of tariff of Talcher Super Thermal Power Station, Stage II (2000 MW) for the period from 1.4.2014 to 31.3.2019 (Petition No. 392/GT/2020).

(b) Petition for approval of tariff of Talcher Super Thermal Power Station, Stage-II (2000MW) for the period from 1.4.2019 to 31.3.2024 (Petition No. 441/GT/2020).

Reference : ROP for the hearing dated 4.1.2022 in Petition Nos. 392/GT/2020 and 441/GT/2020

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Reference is invited to invited to the ROP in the hearing dated 4.1.2022 in Petition Nos. 392/GT/2020 and 441/GT/2020.

2. In continuation of the above and as directed by the Commission, the Petitioner is requested to file following additional information on affidavit with advance copy to Respondents on or before **31.8.2022**:

***In Petition No. 392/GT/2020***

- i. *Details of the ash generation and utilization (as per heads of CEA report) for 2014-19 & 2019-24 tariff period as per the following format:*

Year	Opening Level of Ash Dyke	Ash Generated	Ash Utilized			Capacity of Ash Dyke	Capacity of Ash Pond
			Head 1	Head 2	.		

- ii. *Distance wise bifurcation of expenses claimed for ash utilization along with End User certificates;*

- iii. *New Emission levels achieved as on 31.3.2019 on account of expenditure incurred towards upgradation of ESP and envisaged emissions levels after completion of subject work. Further, clarification as to whether the details of this upgradation works were mentioned by the Petitioner in the Petition filed for FGD;*
- iv. *Several items which were allowed by Commission in tariff order for the 2014-19 period have been claimed. However, the claims made are at variance with the claims approved. Accordingly, detailed justification for each item along with reasons for the variance in cost allowed as against cost claimed to be furnished;*
- v. *As regards the GCV of coal submitted by the Petitioner in the response to the ROP dated 11.6.2021, it shall be confirmed as to whether the measurement of GCV has been done by the Petitioner alone or joint measurement has been done by the Petitioner and the coal company;*
- vi. *As regards the expenditure claimed towards Fire Protection System, the Petitioner shall submit the requirement and recommendation of independent agency / authority along with details of existing facility towards fire protection system also including details of the decapitalization of existing facility as a result of this additional capital expenditure;*
- vii. *Additional capital expenditure has been claimed towards CEMS and EQMS as per the directions of OPCB. In this regard, the details of the existing facilities for environmental monitoring and the decapitalization of the existing facilities to be furnished;*
- viii. *Details and justification regarding the additional capital expenditure claim of interest provision capitalized thereof;*
- ix. *The Petitioner has claimed few items by justifying that these items were inadvertently not claimed during 2009 – 14. In this regard, the Petitioner shall submit the detailed justification for spread of such expenditure in different years of 2014-19 rather than one year;*
- x. *As the Petitioner is claiming compensation allowance, in line with the proviso under Regulation 14 (3) (x) of the CERC Tariff Regulations, 2014, a declaration shall be submitted stating that none of the claimed additional capitalization has been met out of the compensation allowance claimed for 2014-19 tariff period;*
- xi. *Details of the components considered for the purpose of landed cost of fuel, especially manpower cost and ash dumping charges, if any;*
- xii. *In the list of capital spares consumed during the 2014-19 tariff period, some items are repetitive in nature with different costs. In this regard, the Petitioner shall submit the justification for the same and also, wherever the quantity is more than one, shall furnish details of quantity for such item.*

**In Petition No. 441/GT/2020**

- i. *The Petitioner has claimed additional capital expenditure towards Dry ash evacuation system with justification that it was allowed by Commission on projection basis for 2014-19 period and that the same could not be completed during 2014-19 period and hence was not claimed in the true up petition. The Petitioner shall submit detailed justification along with the re-assessment made for requirement of such system in the current scenario, after lapse of the proposed timeframe and in view of the fact that the plant has been operating without such system since COD;*
- ii. *As regards the Petitioner's claim towards 3.5 KM MGR line, envisaged timeline for completion of the MGR line in all respects, total expected expenditure and the balance expenditure foreseen for completion of this line shall be furnished;*
- iii. *As regards the Petitioner's claim towards ESP upgradation, a detailed justification including current level of P.M emission, P.G test report of existing ESP with design and worst coal and envisaged / design P.M emission after upgradation of ESP shall be furnished. The Petitioner shall also clarify whether the installation of FGD would contribute in reducing P.M emission and if yes, whether such expected reduction has been factored in ESP upgradation to meet the stipulated PM emission level;*
- iv. *An expenditure of Rs. 27170 lakhs have been claimed towards ash dyke related works, Rs. 24968 lakhs towards construction of new ash dyke and Rs. 20000 lakhs towards Mine void filling in the 2019-24 period. The Petitioner shall submit detailed justification for requirement of such works and estimates made thereof, particularly, in the scenario of decreasing PLF and MOEF stipulation of 100 % ash utilization.*
- v. *An additional expenditure of Rs.1056 lakh has been claimed towards Nitrogen sparging. The requirement for such works along with the basis of expenditure, assessment made and recommendation of competent authority thereof, may be furnished.*

3. The Respondents shall file their replies by **21.9.2022** with after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **5.10.2022**. The due date for filing the additional information and reply/rejoinder shall be strictly complied with and no extension of time shall be granted.

Yours Sincerely,

Sd/-  
(Deepak Pandey)  
Assistant Chief (Legal)

**Copy to:**  
All Respondents